

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 25/2019

In the matter of:

Abdul Farukh

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

NDOH:- 30.10.2019

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Filed by:

(Delhi Pollution Control Committee)
Respondent

New Delhi:
Dated: 28.10.2019

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 25/2019

In the matter of:

Abdul Farukh ...Applicant

Versus

Govt. of NCT of Delhi & Others ...Respondents

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTON CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 30.05.2019.

- 1. That this Hon`ble Tribunal in above referred matter vide its order dated 30.05.2019 ordered as follows:

“

....

3. We find that illegal installation of tube-well being an offence under the Environment (Protection) Act, 1986, the DJB in coordination with the Delhi Pollution Control Committee (DPCC) must initiate prosecution, apart from recovering compensation for the damage caused which should be deterrent having regard to the financial capacity of the polluter and also dismantle and seize the equipment so as to prevent any reopening of the seal in future, as happened earlier.

4. The DPCC and the DJB may adopt a policy in this regard for universal approach to be adopted against illegal drawal of water.

- 2. That, Delhi Pollution Control Committee issued a letter dated 16.08.2019 to Chief Executive Officer, Delhi Jal Board (DJB) to convene a meeting to implement the order & frame a policy for universal approach to be adopted against drawl of water. Copy of the letter dated 16.08.2019 is enclosed herewith as **Annexure -1**.

3. That, a joint meeting was held in the chamber of Member (Water Supply) with DPCC officials on 06.09.2019 wherein it was decided that the prosecution shall be dealt by the Dy. Commissioner (Revenue), being the authorised officer as per notification by Department of Environment dated 18.05.2010 and regarding recovery of compensation for the damage caused shall be dealt and recovered by the DPCC as per procedure.

Copy of the Minutes of Meeting of dated 06.09.2019 is enclosed herewith as

Annexure -2.

4. That, Government of NCT of Delhi has issued direction under Section 5 of the Environment (Protection) Act, 1986 on the issue of drawl of ground water on 18.05.2010. Copy of the directions dated 18.05.2010 is enclosed herewith as **Annexure -3.** This direction was issued with the approval of Hon'ble LG, Delhi. This authorizes Deputy Commissioner (Revenue) to check the violations, sealing illegal bore-wells, launching prosecution against offenders.

5. That with regard to universal approach qua illegal drawn of water, DPCC has framed a policy on the issue, which is consonance to the policy of CPCB. It has been decided by the Competent Authority in DPCC that this policy will apply for all such cases.

Copy of the policy is enclosed herewith as **Annexure -4.**

6. That it is most respectfully submitted that as per the report filed by DJB dated 27.05.2019 before Hon'ble NGT, water was being drawn from tube-well at Village Chandan Hulla, Chattarpur, Delhi-74 for being sold by private tankers. Earlier, it was sealed in December, 2014 by the SDM (Mehrauli). But the seal was broken by an unknown person for which a letter was issued by the Naib Tehsildar (Mehrauli) to SHO on 05.12.2014 to lodge a FIR against any person who is filling water tankers from the bore-well by tampering the seal.

7. Since there was illegal drawl of Water from an unauthorised bore-well, Delhi Pollution Control Committee issued the following directions u/s 31 (A) of the Air Act, 1981 & u/s 33 (A) of the Water Act, 1974, on 10.10.2019.

(a) The violator/ Baratghar to deposit the Environmental Damage Compensation of Rs. 7,78,95000/- (Seven crore seventy eight lakh ninty five thousand only) by the way of demand draft in favour of Delhi Pollution Control Committee for damaging the environment.

(b) The management of baratghar to stop the illegal extracting of water by private tankers for sale.

Copy of the directions dated 10.10.2019 is enclosed herewith as

Annexure -5.

8. That a letter has also been issued to SHO, Delhi Police by DPCC on 25.10.2019 to intimate the name of the persons responsible for illegal drawl of water from the bore well so that prosecution can be launched against them as per the orders of Hon'ble NGT.

Copy of the letter dated 25.10.2019 is enclosed herewith as **Annexure -6.**

The action taken report may kindly be taken on record and matter may kindly be disposed off.



(Dr. Chandra Prakash)
Sr. Env. Engineer
(Delhi Pollution Control Committee)

By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-05
visit us at : <http://dpcc.delhigovt.nic.in>

F.No DPCC/CMC-II/2019/

Dated: 16/08/2019

To

Chief Executive Officer,
Delhi Jal Board
Varunalaya Ph-II,
Jhandewalan, Karol Bagh,
New Delhi-110005

Sub: Illegal extraction of water by private tankers for sale by installing unauthorized tube-wells at Barat Ghar, Chandan Hulla.

Ref: OA No. 25/2019 "Abdul Farukh Vs Govt. of NCT of Delhi"

Sir,

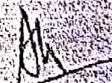
You may be aware that in OA No. 25/2019, titled "Abdul Farukh Vs Govt. of NCT of Delhi", the Hon'ble NGT has passed the following order on 30.05.2019:-

"We find that illegal installation of tube-well being an offence under the Environment (Protection) Act, 1986, the DJB in coordination with the Delhi Pollution Control Committee (DPCC) must initiate prosecution, apart from recovering compensation for the damage caused which should be deterrent having regard to the financial capacity of the polluter and also dismantle and seize the equipment so as to prevent any reopening of the seal in future, as happened earlier.

Let a compliance report be filed by the CPCB after three months but before the next date by email on judicial-ngt@gov.in."

Since the case is coming for hearing on 13.09.2019, Delhi Jal Board may like to convene a meeting to implement the above said order of Hon'ble NGT & frame a policy for universal approach to be adopted against illegal drawl of water.

Yours sincerely,


(Sanjeev Khosla)
Chairman



DELHI JAL BOARD, GOVT. OF NCT. OF DELHI
OFFICE OF THE CHIEF ENGINEER (SOUTH)
Varunalaya Phase-II, Jhandewalan, New Delhi-110055

(5)

c/38

NO. DJB/CE (SOUTH)/2019/ 1982

DATE: - 11.09.2019

MINUTES OF MEETING

Sub.: Regarding NGT orders in O.A No. 25/2019 dated 30/5/2019.

Ref.: F. No. DPCC/CMC-II/2019 Dated 16/08/2019.

A meeting was held in the chamber of Member (Water Supply), on 6/9/20019 in which CE (East), CE (South), CE (Planning), Dy. Director (Rev) HQ, SE (South), Sh. K. Kumar Nominee from DPCC & EE (South)-I were present .

The following issues were discussed:

- 1) First of all, Minutes of Meetings dated 16/08/2019 were apprised (copy enclosed).

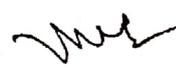
The orders of NGT dated 30/5/2019 were deliberated that:-

- i) NGT has directed to find that illegal installation of tubewell being an offence under the environment (protection) Act, 1986, the DJB in coordination with the Delhi Pollution Control Committee (DPCC), must initiate prosecution, apart from recovering compensation for the damage caused which should be deterrent having regard to the financial capacity of the polluter and also dismantle and

It was also deliberated, that since the prosecution shall be dealt by the Deputy Commissioner Revenue (Authorized Officer) concerned as per notification on regulation and control of ground water extraction is being governed by Deptt. Of Environment, order Delhi, dated 18 May-2010 in Delhi gazette Notification, National Capital Territory Government, Sub: Direction under section 5 of the Environment(Protection)Act,1986. Therefore, that case may be placed before District Advisory Committee(South) to take further necessary action.

Regarding recovery of compensation for the damage caused shall be dealt and recovered by DPCC as per procedure.

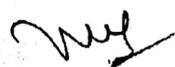
Meeting ends with thanks to the chair.


CE (South)

All Concerned

Copy to:

1. CEO for kind information
2. Mem (WS)


CE (South)

(13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
धर्मेन्द्र, सचिव (पर्यावरण)

**DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE**

NOTIFICATION

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8 (348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,

SUSHMA JERATH, Dy. Secy.

ANNEXURE

DEPARTMENT OF ENVIRONMENT

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

2704 DG/10-2

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction

- 8
- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman;
of concerned revenue area
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by : Member;
Delhi Jal Board
 4. Representative of Central Ground : Member;
Water Board, New Delhi
 5. Representatives of local bodies : Member;
having jurisdiction over the area
 6. Representative of Department : Member;
of Environment, GNCTD/DPCC
 7. Representative of reputed NGO : Member.
in the field of Groundwater
Management nominated by the
Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq. meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department/Irrigation and Flood Control Department, Govt. of N.C. of Delhi.

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

- (13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्या./सह./पार्ट फाइल 2349.—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने की तिथि से पंजीयक की सहायतार्थ नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के
आदेश एवं नाम से,
एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES
NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

3. Environmental Compensation for extracting ground water through bore-well illegally

A committee decided to adopt a formula as envisaged in Chapter-1 for deciding compensation on industrial unit with additional multiplication factor of HP that is Horse Power of the pump installed for extraction of water, and BW that is no. of Borewell.

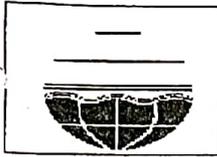
The simplified formula is as below:

S.No.	Category of Industries	Calculation ($EC = PI \times N \times R \times S \times LF_1 \times LF_2 \times HP \times BW$)	Simplified Formula*
1.	Red	$80 \times 250 \times 2 \times N \times S \times LF_2 \times HP \times BW$	$40,000 \times N \times S \times LF_2 \times HP \times BW$
2.	Orange	$50 \times 250 \times 2 \times N \times S \times LF_2 \times HP \times BW$	$25,000 \times N \times S \times LF_2 \times HP \times BW$
3.	Green	$30 \times 250 \times 2 \times N \times S \times LF_2 \times HP \times BW$	$15,000 \times N \times S \times LF_2 \times HP \times BW$

*The above compensation is applicable for the units operating in single shift

S. No.	Activity	S Factor
1.	Micro/Small Scale	0.5
2.	Medium Scale	1.0
3.	Large Scale	1.5

S.No.	Type of area as per Master Plan	Location Factor (LF ₂)
1.	Notified industrial area	1.0
2.	Industrial cluster notified for re-development	1.25
3.	Non-conforming to the land use	1.5



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at: <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-II/2018/8968-8969

Dated: 10/10/19.

To,

M/s Barat Ghar,
Village-Chandan Hulla, Chattarpur
Delhi-110074

Subject:- Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date.

Reference:- OA No. 25/2019 "Abdul Farukh Vs Govt. Of NCT of Delhi"

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, you **M/s Barat Ghar, Village-Chandan Hulla, Chattarpur, Delhi-110074**, (hereinafter referred as the Addressee) is illegally extracting water by private tankers for sale by installing unauthorized tube-wells.

The events details w.r.t above said matter provided by DJB are enclosed herewith

Matter placed before a meeting of the Advisory Committee was held on 19.09.2019 in the chamber of DM(South) for taking decision on imposing Environmental Damage Compensation and launching prosecution.

Now, therefore Competent Authority in DPCC has decided to impose Environmental Damage Compensation of Rs.7,78,95000/- (Seven crore seventy eight lakh ninety five thousand only) for causing damage to the Environment

(12)

Now, therefore in view of the above and as decided by the Competent Authority in DPCC, the following directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, has decided to issue the following direction:-

1. That you (the addressee) shall deposit the Environmental Damage Compensation of Rs.7,78,95000/- (Seven crore seventy eight lakh ninty five thousand only) by the way of demand draft in favour of Delhi Pollution Control Committee for damages the environment within 15 days from the date of issue of this direction.
2. That you (the addressee) shall stop the illegal extracting of water by private tankers for sale by installing unauthorized tube-wells and an inspection would be carried out by the officials of DPCC within 15 days from date of issue of this direction.

Non Compliance w.r.t. aforementioned Directions shall attract penal action under the provision of the said Acts and Rules.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.


(Dr. Chandra Prakash)
Incharge.

Consent Management Cell-II

Copy for Information and Necessary Action to:

3. Master File, CMC-II
4. Office Copy, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

File no: DPCC/CMC-2/2018/9190

Dated: 25.10.2019

To,
The SHO
Police Station Fatehpur Beri
Fatehpur Beri, New Delhi

Sub: Orders Passed by Hon'ble NGT in OA No. 25/2019 entitled as Abdul Farukh vs Govt. of NCT of Delhi.

Sir,

With reference to above mentioned case, it is to bring to your kind notice that Hon'ble NGT vide order dated 30.05.2019 has given following directions with regards to the illegal drawl of water from the bore well located in Barat Ghar in Chandan Hulla :

"We find that illegal installation of tube-well being an offence under the Environment (Protection) Act, 1986, the DJB in coordination with the Delhi Pollution Control Committee (DPCC) must initiate prosecution, apart from recovering compensation for the damage caused which should be deterrent having regard to the financial capacity of the polluter and also dismantle and seize the equipment so as to prevent any reopening of the seal in future, as happened earlier."

In this regard ,a letter was sent to you by Naik Tehsildar (Mehrauli) on 05.12.2014 (Copy Enclosed) requesting you to file the FIR against the person responsible for tempering the seal of the bore well and take necessary action under CrPC. You are therefore requested to please intimate the name of the persons responsible for illegal drawl of bore well so that DPCC may launch prosecution against the accused persons as per the directions of Hon'ble NGT

Yours Faithfully,

K. Kumar

Environmental Engineer